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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 94/397-398/NCLT/AHM/2016 (New)
C.P. No. 34/397-398/CLB/MB/2015 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018**

Name of the Company: Vortex Ice Cream Pvt. Ltd. & Ors.
V/s.
Vadilal Chemicals Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mr. SHAMIK BHATT Ms. RASHMI SAPKAR	} Advocate Respondents	NO. 1, 2, 5-7 Singhi & Co.	<u>Rashmi</u>
2. Ms. Krina Parekh For Arjun R. Sheth	Adv.	Petitioner	<u>K. Parekh</u>

ORDER

Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Mr. Shamik Bhatt with Learned Advocate Ms. Rashmi Sapkar present for Respondent no.1, 2, 5 to 7.

Joint Purshis filed by the parties apprising the bench with regard to the process of settlement.

Both sides filed joint progress report in a sealed cover.

At request of both sides.

List the matter on 15.03.2018.

Dated this the 28th day of February, 2018.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**